



2026:AHC:10314

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 351 of 2026

Anil Kumar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Majahar Ali
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Ms. Neetu Pal, learned counsel for the writ petitioner and Sri Prem Shanker Mishra, learned Standing Counsel for the State.

2. The case of the writ petitioner is that a notification came to be issued by Uttar Pradesh Police Recruitment and Promotion Board on 06.01.2022 for appointment on the post of Assistant Operator in Uttar Pradesh Police Video Centre notified 1374 vacancies. The writ petitioner claims to have applied for the post of Assistant Operator, however, a Criminal Case No. 2671 of 2021 arising out of Case Crime No. 99 of 2024 under Sections 325, 320 & 504 IPC came to be lodged against the writ petitioner. The writ petitioner was issued admit card, the writ petitioner participated in the selection and she cleared the preliminary eligibility test, call letter was issued for medical examination, the writ petitioner also cleared and the name of the writ petitioner finds place in the select list but she has not been issued appointment order. Submission is that in view of the Government order dated 28.04.1958 and favourable District Magistrate report, appointment ought to have been given and mere pendency of a criminal case cannot be a ground to denude the benefits of selection as the Government Order dated 28.04.1958 itself provides that mere pendency was also not a ground to denude appointment. Learned counsel for the writ petitioner submits that in view of the judgment in the case of **Avtar Singh Vs. Union of India : (2016) 8 SCC 471** as well as **Ravindra Kumar Vs. State of U.P. : (2024) 5 SCC 264**, the writ petitioner is entitled to be considered for appointment.

3. Learned Additional Chief Standing Counsel submits that the claim of the

writ petitioner shall be decided by third respondent, Deputy Inspector General of Police (Police Telecommunication)/ State Radio Officer (Administration), U.P. Police Radio Headquarters, Mahanagar, Lucknow.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Deputy Inspector General of Police (Police Telecommunication)/ State Radio Officer (Administration), U.P. Police Radio Headquarters, Mahanagar, Lucknow by **15.02.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of three months. In case, the fourth respondent is of the opinion that the matter needs to be decided by some other authority, then the papers be transmitted to the same.

(Vikas Budhwar,J.)

January 16, 2026

Rajesh